Revised Public Announcement

For the attention of the shareholders of

WIMCO LIMITED

Registered Office: Indian Mercantile Chambers, Ramjibhai Kamani Marg, Ballard Estate, Mumbai-400038

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

This is a revised Public Announcement ("Revised PA") in continuation to the Public Announcement ("PA") issued by JM Morgan Stanley Private Limited ("Manager to the Offer"), on behalf of Swedish Match Singapore Pte. Limited and Swedish Match AB (publ), Haravon Investments Pte. Limited and Seed Trading Pte. Limited in the Financial Express, Jansatta and Tarun Bharat on July 2, 2005. This revised PA should be read in conjunction with the PA and the Letter of Offer dated August 19, 2005 ("Letter of Offer") that will be posted to the public shareholders of WIMCO Limited ("WIMCO", "Target Company"). The terms used but not defined in this Revised PA shall have the same meanings assigned to them in the PA and the Letter of Offer.

a) The shareholders of WIMCO may please note the following changes/ amendments mentioned below consequent to the comments given by SEBI vide their letter No. CFD/DCR/TO/AG/46806/05 dated August 12, 2005, a copy of which will be available in the file containing "Material Documents for Inspection":

1. Revised Schedule of Activities

A revised schedule of some of the key events in respect of this offer is given below:

	Original Schedule	**Revised Schedule**
Specified Date	Saturday, July 02, 2005	Saturday, July 02, 2005
Last date for a competitive bid	Friday, July 22, 2005	Friday, July 22, 2005
Date by which Letter of Offer to be dispatched to shareholders	Monday, August 01, 2005	Monday, August 22, 2005
Date of opening of the Offer	Friday, August 05, 2005	Friday, August 26, 2005
Last date for revising the Offer Price/ number of equity shares	Friday, August 12, 2005	Monday, September 5, 2005
Last date for shareholders for withdrawing their acceptance of the Offer	Friday, August 19, 2005	Friday, September 9, 2005
Date of closure of the Offer	Wednesday, August 24, 2005	Wednesday, September 14, 2005
Last date of communicating rejection/ acceptance and payment of consideration for applications accepted and or return of Shares/ Share certificates for applications rejected	Thursday, September 08, 2005	Thursday, September 29, 2005

Note: The above is subject to receipt of all statutory approvals.

2. Revised Interest per equity share

As per the revised schedule mentioned hereinabove, the last date of completion of offer formalities has changed from September 08, 2005 to September 29, 2005. As a result, accrued interest per share, calculated at the rate of 15% per annum from January 27, 2001 till September 29, 2005, has increased from Rs.24.24 to Rs.24.54. Therefore, this offer is being made by the Acquirer at the Offer Price of Rs. 35 per equity share and accrued interest thereon of Rs. 24.54 per equity share. However, as mentioned in the PA, the interest amount is subject to change depending upon the actual date of payment of consideration.

3. Financials of WIMCO for the year ended March 31, 2000

Total income of WIMCO for the year ended March 31, 2000 was Rs. 1,510.5 million and net loss for the year ended March 31, 2000 was Rs. 143.1 million. For the year ended March 31, 2000, WIMCO had a Net Worth (net of revaluation reserve, accumulated losses and miscellaneous expenditure not written-off) of Rs. 420.5 million, Book value per share of Rs. 8.05 and negative Earnings per share.

b) The Acquirer, together with the PACs, is making this offer for acquisition of upto 13,517,719 equity shares of Rs. 1/- each representing up to 26% of the issued and paid-up equity share capital of WIMCO.

c) In addition, the shareholders of WIMCO may please note the updated status of key approvals as below:

1. The Acquirer, together with the PACs, had applied to the Foreign Investment Promotion Board (the "FIPB") for its approval for the acquisition by the Acquirer and the PACs of equity shares of WIMCO constituting up to 26% of the equity share capital of WIMCO. The FIPB, vide its letter bearing No. FC II. 270 (99)/ 221 (99) dated August 10, 2005 (the "FIPB Letter"), has advised the Acquirer and the PACs to seek the approval of the Reserve Bank of India for such acquisition of equity shares of WIMCO by the Acquirer and the PACs.
2. Consequent to the FIPB letter, the Acquirer, together with the PACs, have applied to the Reserve Bank of India (the "RBI") vide letter dated August 17, 2005 seeking its approval for the acquisition by the Acquirer and the PACs of equity shares of WIMCO constituting up to 26% of the equity share capital of WIMCO.

The Board of Directors of the Acquirer and each of the PACs accept full responsibility for the information contained in this Revised PA and also for the obligations of the Acquirer and the PACs under the Regulations.

Issued by: **MANAGER TO THE OFFER**	**REGISTRAR TO THE OFFER**
JM MORGAN STANLEY **JM Morgan Stanley Private Limited** 117, Himalaya House, 23, Kasturba Gandhi Marg, New Delhi – 110 001, India Phone: +91 11 5130 5000, Fax: +91 11 5151 0401 Email: arjun.mehra@jmmorganstanley.com Contact Person: Mr. Arjun Mehra	KARVY Karvy Computershare Private Limited **Karvy Computershare Private Limited** 21, Avenue 4, Street No.1, Banjara Hills, Hyderabad- 500 034 Phone: +91 40 2331 2454, Fax: +91 40 2331 1968 Email: murali@karvy.com Contact Person: Mr. Muralikrishna

On behalf of: **Swedish Match Singapore Pte. Limited, Swedish Match AB (publ), Haravon Investments Pte. Limited, Seed Trading Pte. Limited**

Place: Mumbai

Date: August 19, 2005